

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3207
ANSWERED ON:15.03.2013
NON COMPLANCE OF GUIDELINES BY PETROL PUMP DEALERS
Singh Alias Pappu Singh Shri Uday

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the public sector oil companies are bound to honour operative manual and relevant clauses prescribed in special statutes like Bureau of India Standards Act, Petroleum Act and Essential Commodities Act and Standard of Weights and Measures Act and principle of natural justice while implementing Marketing Discipline Guidelines;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAGA LAKSHMI)

(a) to (c) It is mentioned in chapter 8 of Marketing Discipline Guidelines (MDG), 2012:-

"Under existing laws, Control Orders etc., various authorities, Acts / Rules of Central Government – in addition to Oil Company Officers – are empowered to carry out checks of the dealership for determining and securing compliance with such laws / Control Order. If any "malpractice or irregularity" is established by such authorities after checking, the same would also be taken as a "malpractice or irregularity" under these guidelines and prescribed action would be taken by the Oil Company, on receipt of advice from such authority."

As per above mentioned provision, action against erring dealers are initiated based on the advice of various authorities and principle of natural justice is followed while implementing/ invoking relevant provisions of Marketing Discipline Guidelines (MDG) on erring dealers for malpractices / irregularities established against them.